

BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 41 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018

Name of the Company:

Satish Kumar Gupta, RP.

V/s.

Union of India & Ors.

Section of the Companies Act:

Section 60 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Hapiterperdia 2. Ran Such 2. Ran Such

Assocate

Applicant

Sme

2. Paran Shak Amush Mathlears

ORDER

Learned Advocate Mr. Aspi Kapadia with Learned Advocate Mr. Sahil Shah with Learned Advocate Mr. Parth Shah with Learned Advocate Mr. Anush Mathkar present for Applicant. None present for Respondents no. 1 to 4 in IA 41/2018.

Proof of dispatch of notice on Respondents no. 1 to 4 filed.

Applicant to file proof of service of notice on Respondents no. 1 to 4.

Respondents shall file their reply within five days from the date of receipt of notice serving a copy in advance to other side.

List the matter on 16.02.2018 for hearing.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of February, 2018.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL